

Shri Bagri (Hissar)

अध्यक्ष महोदय : ऐसे तो नहीं चलेगा कि हर एक मेम्बर जहाँ चाहे वहाँ खड़ा हो जाय ।

श्री बागड़ी : मेरा प्वाइंट आफ आर्डर है । मैं यह कहना चाहता हूँ कि अखबारों के अन्दर सारी खबर आई है, लेकिन मेरे जैसा आदमी जो कि जल में था और जिसे अखबार नहीं मिलते थे, वह क्या करे ?

अध्यक्ष महोदय : जब कोई मेम्बर जेल से बाहर आये तो जितने वक्त वह जल में रहा हो उसके अखबार वह पढ़ ले ।

श्री रामेश्वरानन्द : देहातों में तो अखबार भी नहीं मिलते, वहाँ के लोग क्या करें ?

अध्यक्ष महोदय : आप ऐसे देश में चले गये जहाँ अखबार भी नहीं हैं ?

श्री रामेश्वरानन्द : ऐसा ही देश है यह तो ।

NOTIFICATION PUBLISHING THE PROCLAMATION OF EMERGENCY AND DEFENCE OF INDIA RULES, 1962

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir on behalf of Shri Lal Bahadur Shastri, I beg to lay on the Table—

- (i) a copy of Notification No. G.S.R. 1415 dated the 26th October, 1962 under sub-clause (b) of clause (2) of article 352 of the Constitution, publishing the Proclamation of Emergency issued by the President on the 26th October, 1962 under clause (1) of the said article. [Placed in Library, See No. 450/62].
- (ii) a copy of Notification No. G.S.R. 1464 dated the 3rd November, 1962, under clause (3) of article 359 of the Con-

stituent, publishing an Order issued by the President under clause (1) of the said article. [Placed in Library, See No. LT-451/62].

- (iii) The Defence of India Rules, 1962, published in Notification No. G.S.R. 1465 dated the 5th November, 1962. [Placed in Library, See No. LT-452/62].

DELHI ELECTORAL COLLEGE (ELECTION OF MEMBERS) AMENDMENT RULES, 1962 AND AMENDMENT TO CONDUCT OF ELECTIONS RULES, 1961

Shri Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table—

- (i) a copy of the Delhi Electoral College (Election of Members) Amendment Rules, 1962 published in Notification No. S.O. 3030 dated the 28th September, 1962, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library, See No. LT-452/62].
- (ii) a copy of rule 93 of the Conduct of Elections Rules 1961, as modified in accordance with the amendments passed by the Houses of Parliament, under rule 239 of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library, See No. LT-453/62].

CINEMATOGRAPH (CENSORSHIP) SECOND AMENDMENT RULES, 1962

The Minister of Information and Broadcasting (Dr. B. Gopala Reddi): Sir I beg to lay on the Table a copy of the Cinematograph (Censorship) Second Amendment Rules, 1962 published in Notification No. G.S.R. 1208 dated the 8th September, 1962, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library, See No. LT-454/62].